



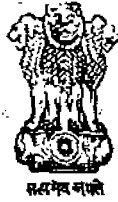
The Land Acquisition (Gujarat Amendment) Act, 1980

11 of 1981

Keyword(s):

Land, Acquisition, Environmental Improvement

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The Gujarat Government Gazette

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Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 18th March, 1981 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 11 OF 1981.

(First published, after having received the assent of the president in the "Gujarat Government Gazette" on the 23rd March, 1981).

AN ACT

further to amend the Land Acquisition Act, 1894, in its application to the State of Gujarat.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows :—

1. This Act may be called the Land Acquisition (Gujarat Amendment) Act, 1980.

Short title.

Act 1 of 1894.

2. In the Land Acquisition Act, 1894, in its application to the State of Gujarat, in section 24,—

Amendment of section 24 of Act 1 of 1894.

(1) in clause sixthly, at the end, the word "or" shall be deleted ; and

(2) after clause seventhly, the following shall be inserted, namely:—

“ or

eightly, any increase to the value of the acquired land accrued by reason of any environmental improvement commenced, made or effected on such land by Government or a local authority or a corporation owned or controlled by Government.

Explanation.—In this clause “environmental improvement” means any work or provision for giving facilities of water supply, sewer, drainage, community baths and latrines, street lights and such other facilities to the dwellers in slums on such land.”